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different and divergent conditions which obtain in Punjab, in U.P., and in other parts of the country. However, that is one achievement of which we should all be proud that we have been able to evolve something of a common law of succession at least with respect to Hindus in general.

Then, Sir, I might say that present law will be found not only useful but also a little workable, and I am sure that all the fears that have expressed about it will **b**een After all, Sir, whatever the vanish. controversies there may be, I am sure that after the Bill is passed in the other House, the attempt of everyone in our society will be to try to implement it and to see that the purpose for which this legislation is passed is achieved. I really cannot adequately thank all the Members of this House, whichever Party they belong. because some matters of differ∈nces etc. are always bound to be there. But by and large, we have taken a very broad view of things, as I understand it, and in spite of some differences, we have been able to pass this piece of legislation. I thank you again for the co-operation which all of you have extended to me in getting this Bill passed in this House.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): You want the word 'discarded' to be replaced by the word 'deserted'?

SHRI H. V. PATASKAR: Yes.

THE VICE CHAIRMAN: The question is:

"That the Bill, as amended be passed."

The motion was adopted.

THE WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS BLL, 1955

THE MINISTER FOR INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): Sir, I beg to move:

"That the Bill to regulate certain conditions of service of working journalists and other persons employed in newspaper establishments be taken into consideration."

Sir, this is one of the important recommendations of the Press Commission. In fact, if we take the human angle into consideration, this is probably the most important recommendation of the Press Commission regarding this matter. The principles of the Bill that is now before the Rajya Sabha have been discussed by us many a time with the interests concerned. By 'interests' I mean the proprietors of newspapers on the one side, and on the other, the representatives of the working journalists. Even after the introduction of this in the House during the session we have had some opportunity of discussing its provisions further representatives of both organisations and of having the benefit of their views in the matter. the light of that discussion also we have introduced a number of amendments which are before the Rajya Sabha. This is in any case a remarkable piece of legislation. And this is one of the first comprehensive Bills in which the service conditions of a particular profession are sought to be put under one legislation. And from that point of view also it is an important legislation which will, no doubt. serve as a landmark in the future.

In this Bill, as the hon. Members must have observed, we have dealt with a number of important points regarding the service conditions of working journalists. Firstly, there is the question of the application of the working Industrial Disputes Act to A Bill regarding this journalists matter was, no doubt, passed by both the Houses, and that measure is at present actually functioning. But this matter has been brought in again and incorporated in this Bill so that the other Bill may not be necessary any more. Then the other matters which have been included in this measure are the question of notice period, i.e., [Dr B V Keskar] the period of notice for discharging an employee from a newspaper establishment, the question of gratuity, the question of hours of work, the

question of leave, the question of minimum wages and also the question of provident fund. There are also certain standing orders for making rules etc. All these matters are sought to be dealt with in this piece of legislation.

The first thing to remember regarding this is that this Bill, although it covers all these important points, should not be taken as a kind detailed law covering every possible eventuality and every possible emerthat might arise regarding gency these various conditions In a statute of this kind we are expected to put down the general principles, while matters of detail are to be settled by rules and standing orders Therefore, the hon Members who might have been wondering as to why this thing or that thing has been left out will realise that small matters of detail can only be included in the And it is in fact not possible to have everything included in the statute itself

The second point to remember is that in this measure also we have tried to see that as many details as are possible have been incorporated Sir, it is hard to In fact, find a statute in which so many details have been put in as you find here But if a particular item or detail has been excluded, that does not mean that it is not going to be applied it will be applied later by incorporating it in the rules etc. And therefore I would request those Members, who have given a number of amendments for including more and more details in the statute, to remember this point when they press amendments

Then, Sir, regarding all these items I would like to say a few words here, summarising all that has been incorporated in this piece of legislation

Regarding the period of notice, we have had discussions with various representatives of journalists, and we have given notice of an amendment by which the period of notice is practically the same as we find in the Press Commission's Report, ie, six months and three months

The other question is gratuity far as gratuity is concerned, the main controversy is as to whether it should apply to all establishments or only certain establishments employ a minimum number of per-I find from the amendments that have come that some Members would like that the provision should apply to all newspaper establishments regardless of the number of persons employed Now, in a matter of this kind, we feel that it would not be right to impose this on all establishments, even those who employ one or two persons It is not possible to say whether they will be able to bear the burden, though we have tried to find a mean by which the largest number of establishments will be included in this We have therefore moved an amendment to the original by which the number establishment has been reduced from ten to six working journalists

The other point is about retrospective application of this We feel that it will be very difficult to apply it retrospectively to such establishments, as it will entail a heavy and sudden burden on newspapers. They might even bring down the number of working journalists. We do not want to envisage such a possibility. Of course, in the future it will apply to all those who have been defined in the Bill.

Then the other question is regarding hours of work The Press Commission, on the basis of the Government Service Rules, has recommended a number of working hours per week for the working journalists. The hours of work that we have suggested are those that are in vogue at present

(Conditions of Service) by agreement in countries like Great Britain between the working journalists and the proprietors.

Working Journalists

Regarding the question of leave also, the difference is minor, e.g., the question of casual regarding leave. As I would further say when the various amendments come up for discussion, questions like casual leave are not decided by statute. They are always put in the rules. There are also other questions, like the conversion of sick leave which can always be and should be regulated under the rules and not in the statute.

I would like here to deal at greater length with a question regarding which there has been a great deal of controversy and difference of opinion, i.e., the question of a minimum wage. We have been criticised and guestions have been asked as to why the Government has not accepted the view of the Press Commission that certain sums or figures recommended by them as a minimum wage should not be applied at once as a statutory minimum. If hon, Members will careread the Press Commission's fully report itself, they will find, for example, that in the very beginning the Commission has said:

"It has not been possible for us to examine in detail the adequacy of the scales of pay and the emoluments received by the working journalists having regard to the cost of living in the various centres where these papers are published and to the capacity of the paper to make adequate payments. Such an examination would have entailed an elaborate enquiry. As we have pointed out earlier, this Commission could not undertake a detailed investigation into the working conditions, having regard to the time at its disposal....."

because they had many other problems to look into. Regarding this question, they say further in paragraph 540 of their report:

"But it has been urged before us that we should give some indication of our opinion as to what would constitute a minimum wage for an employee in this profession. Here again the problem is beset with the same difficulty which we have mentioned in connection with the fixation of the scales of pay. All that we can do is to express our view as to what we consider should be the minimum wage of a journalist anywhere in India."

Now, hon. Members will see from this that the Commission had, because of paucity of time and their inability into the question go thoroughly, given a view-I would not say very definitely-or at least their feeling that something should be done about a minimum wage. Though they say that they have not been able to go into all the details of the question, they have given their views as to what should be considered as a minimum. Now, Members will remember that up to the present a statutory minimum has not been applied to or given in any industry whatsoever excepting those which are considered to be as sweated industries. There also by a certain due process of appointing Boards and going into the question thoroughly, a statutory minimum has been laid down. Until the question of national minimum for all has been taken into consideration, the general principle that has been followed has been that only in sweated industries a statutory minimum should be laid down. Here, for the first time we are going to initiate a statutory minifor a very honourable liberal profession and in doing so and while accepting the principle, we are bound to consider what its implications are and what the repercussions granting a statutory minimum wage to working journalists would be on other similar industries. When we accept the principle for working journalists, we are bound to extend it to other similar professions. There is no getting out of it, and therefore, when we decide to accept this princi[Dr. B V Keskar.]

ple, we have to see that we lay down a procedure and a method which can be applicable to all, so that, when other demands come, we can also by the same method give them a statutory minimum wage. The difficulty is that, when we give this minimum, other professions are also likely to demand the same thing to be done regarding them and it will lead to difficulties for us in dealing with other professions and categories industries. Therefore, I would request hon. Members to consider this question in the larger context of settlement of all industrial disputes and settlement of a minimum wage for all important industries. If they look at it from that point of view, they will realise that, unless we carefully look into all aspects of the question and do it by certain regulated procedure, we might have to tackle in other professions much more complicated difficulties than we are having here. It is for this reason that Government have carefully thought over this matter and decided to lay down a definite procedure as to how minimum wage should be fixed for working journalists, which will serve as a model for other professions and other industries also as far as the question of minimum wage is concerned, because this can be done easily and made applicable to other industries also. The other point which I would like hon. Members to take into consideration is that the Commission wrote this more than three years ago and conditions on which the recommendations or the views of Commission were based, have changed. It is quite possible that even a higher minimum might now be considered necessary if you have an investigation today. The standard of living has gone up in certain localiand as the Commission have said that they have not been able to go very thoroughly into this question, and I myself have felt that in the categorisation some injustice is apparent to certain categories of towns if we look into the question more carefully and therefore, we felt

that even from this point of view, a careful consideration of the categorisation and the recommendations is necessary and is probably in the better interests of the working journalists themselves. In my discussions with the working journalists, I have noticed an underlying apprehension that all this will mean delay and therefore whatever should be done. should be done quickly as already a lot of time has been lost. Now I fully sympathise with them and I would like that there should be no delay. As far as the procedure laid here is concerned, I might assure them that it will not mean delay. For example, if hon. Members read the Bill carefully, they will find that the Board that has been set up will give a decision which will be automatically implemented. Thev have not to come to the Government and report for the latter to consider it and put it into practice. Whatever decision is given will be implemented and automatically will come into action without the Government's interfering or having to interfere in the matter. Secondly, the time-limit that can be fixed will be the very shortest like 3 or 4 months in which they will have to report on this guestion. A large amount of data regarding this question is already there and I think on the basis of that, with some further data which they may have to collect, they will be able to to their conclusions quickly. So the apprehension of delay is needless. No doubt, in certain cases which have been quoted, there has been delay but in this case, I can assure them that we will see that there is no delay, that things are done quickly and expeditiously and whatever decisions are taken automatically put on the Statute Book and become effective. There is no need to come to the Government for further sanction regarding this matter.

Regarding the question of application of Standing Orders, I would like hon. Members who have tabled amendments to go through those

which I consider, are matters more of detail than of principles and which we can certainly accept and put into the body of rules rather than put them in the Statute Book as they deserve more to be in the rules because rules can be changed with the changing circumstances for greater facility of the working conditions while for every small change in a statute, you have to come and get Parliament's sanction before it can be changed for the better advantage and therefore small matters of detail are always better there. I have found that a number of Members have expressed to me the feeling that a Bill of this kind should have been debated much longer and much further before it is put on the Statute Book. I respectfully submit that I do not agree with this. I do not mean to say that full and long deliberations should not take place but it has already been under discussion for a very long time--more than six months or even more. It has been discussed with the proprietors many times, it has been discussed even more with the various organisations of journalists and even after the tabling of the Bill here, all aspects of the Bill have been thrashed out and therefore no doubt all the points of difference are very clear but at the same time there s no aspect about which it can be said that it had not been carefully thought over and therefore we cannot give our opinion and the House cannot give its careful opinion about the matter. I feel, on the other hand, that the Bill has been delayed too long. I extremely regret that we were not able to take up consideration of this Bill during the last Session. I realise that it has meant a great deal of hardship to working journalists who have been, for that period, denied of the advantages that they could have got from such a statute and it has led to a certain amount of uncertainty also and the earlier it is ended, the better. I also feel that certain proprietors, who have expressed apprehension regarding the passing of such a Bill in that it will create endless points of disputes between proprietors and

Provisions Bill 1955 journalists, are, I think, working under a misapprehension. Because by laying down of such fundamental rights-labour rights for the journalists, they are helped, in my humble opinion. They are helped because we certain minimum are laying down conditions of service which will serve also as an ideal and a model for many professions other liberal where, in that industry, Secondly, there has been chaos and uncertainty regarding all these matters and everybody was working in his own way, there is no doubt that it was not leading to a very happy state of affairs. We have to look at the human aspect of the question also. And everyone acknowledge that the will have to working journalists, like others, have their rights and the proprietors also will be the first-or ought to be the first—to acknowledge that when they employ journalists to work in their papers, they must also be made to work only under, what you call, proper conditions and in the end, I do that the enforcement of regulations will give better results in journalistic output. There will be better standards and the standard of papers also will improve. There are many matters concerning the points to which I have made a very brief mention—even regarding minimum wages-to which I would like to refer after I have heard hon. Members and when that question also comes up. I don't want, at the very beginning, to take too much of the time. I therefore move that the Bill be taken into consideration.

and Miscellaneous

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): Motion moved:

"That the Bill to regulate certain conditions of service of working journalists and other employed in newspapers establishments be taken into consideration."

[Mr. Deputy Chairman in the Chair.]

SHRI S. MAHANTY (Orissa): Deputy Chairman, this is a welcome measure inasmuch as it seeks to ensure social justice to a very impor[Shri S. Mahanty.]

working force. tant section of our Sir. I am sure this Bill will receive approbation from all sections of the House but nonetheless this Bill has certain features which, I am afraid, are going to be highly controversial and in the order of priority, I will those points of controversy which according to me, are not quite unexceptionable. In the first place, I would come to the appointment of a Minimum Wage Board. The hon. good lawyer, Minister, like a very quoted certain portions of the Press Commission's Report relating to the subject while he suppressed the other portions. It is true that in paragraph 538 the report says:

"It has not been possible for us to examine in detail the adequacy of the scales of pay and the emoluments received by the working journalist having regard to the cost of living in the various centres where these papers are published and to the capacity of the paper to make adequate payment."

But in the next paragraph, the Report further states:

"We have given indication later in this section as to what in our opinion should constitute minimum emoluments at the present day cost of living."

Then again, in paragraph 540 the Report says:

"But it has been urged before us that we should give some indication of our opinion as to what would constitute a minimum wage for an employee in this profession."

So it is not a matter of argument whether the Press Commission, taking all facts into consideration come to what they considered as minimum wage for the working journalists or not. The Commission nowhere has said that they have not gone into that question at all. In fact, they have gone into this question at considerable length. They have not only relied on the classification of regions as was

done in the case of the Bank Award, but they have also modified, for very good reasons, the classification of the regions. They had gone into the question at great length and they fixed a national minimum at Rs. 125 per month, which has to be augmented by other emoluments. In the face of this, we are really at a loss to understand why the hon. Minister asserts that the Press Commission had not determined the minimum, or rather the minimum wage which is to be paid to the working journalist.

MR. DEPUTY CHAIRMAN: Before proceeding further, let me remind the House that the time allotted to this Bill is five hours. So we will give three hours for the general discussion and two hours for the clause by clause discussion. And there are 63 amendments. So each hon. Member will please confine himself to about ten minutes.

SHRI S. MAHANTY: Ten minutes?

MR. DEPUTY CHAIRMAN: Yes.

Shri H. N. KUNZRU (Uttar Pradesh): But I do not think there will be so many Members interested in this Bill, as to require this restriction.

MR. DEPUTY CHAIRMAN: I may inform Dr. Kunzru that already I have received nine names and some more will be springing up. That is why I am rationing the time from the very beginning.

Yes, Mr. Mahanty, please continue.

SHRI S. MAHANTY: In the Statement of Objects and Reasons attached to this Bill, you will find it stated:

"All these aspects are covered in the Bill which generally follows the lines indicated by 'the Press Commission; the determination of minimum wages has, however, for various reasons, been left to a Board to be constituted for this purpose." The hon. Minister, while moving for the consideration of this Bill at least indicated to us one reason.

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(Conditions of Service) namely, that according to him, the Press Commission did not go into the question in detail. But what are the other reasons? I think the Minister owes it to the House to take into his confidence and let know in detail, all the reasons that with Government in not weighed Press Commission's accepting the recommendation, so far as it related to the minimum wage. After what the Commission recommended as the minimum wage was itself most inadequate. The Press Commission has said that journalists should be equated with university lecturers. On page 209 of the Report, you find a statement of the initial salaries which paid to the Assistants in India Secretariat in Government of Delhi, stenographers and lecturers in University. We find that an Assistant in the Government of India Secretariat draws an initial salary of Rs. 160 per month and a stenographer also draws a salary of Rs. 160 per month while the lecturer in the Delhi University gets a salary of Rs. 200 initially. But the Press Commission has recommended to the journalist a minimum salary of Rs. 125. fore what the Commission proposed as the minimum wage was not adequate. It was most inadequate-Rs 125 per month, even though they said very high encomiums to the members The Commission of the profession. savs the fixation of the mininum wage for this kind of a profession should be so determined as to attract talent into the profession. The Press Commission has shed tears from the beginning to the end. over deterioration in the standards journalism and they have come to the conclusion that the wages should be so determined as to invite talent to this profession. It has to be remembered that this is not merely industry, it is also an art. It has not only a mechanical side of production but also an artistic side of its own which can only be ensured if men of real talent are attracted to the profession. If it is considered that stonographers or Assistants in the Government of India Secretariat are to be

rated more than journalists who are attributed with all the virtues under the sun, then I am sure, there is something wrong in the valuation somewhere.

Therefore, without going into that question what I would like to know from the hon. Minister in very categorical terms is as to why he deviated from this most important recommendation of the Press Commission, of fixing Rs. 125 as the national minimum wage for journalists, which is to be, of course, augmented by other emoluments. The hon. Minister said that if this classification is accepted, then certain injustices would be done in certain towns. I do not know which towns he has in his mind. At least he should have told us at the beginwhat considerations weighed with him, which towns he had in which towns journalists mind. in would suffer injustice if this kind of classification of the Press Commission is accepted.

Sir, I would also submit that this Bill suffers from an isolated approach. It is true that a minimum wage will be prescribed for the journalists and certain minimum qualifications should be prescribed which will be there if this minimum wage is to be received. We hope that the other recommendations of the Press Commission for improving the professional standards will also be forthcoming. But since we do not find any mention of that in this Bill, frankly speaking, we have been disappointed.

Then there is another aspect—a small one—to which I would like to invite attention and that relates to gratuity. We find in sub-clause (2) of clause 5 of the Bill provision for payment of gratuity. Gratuity, it is said, will be paid if the services are terminated by the employer or if the employee voluntarily resigns or if he dies while in service, and so on and so forth. But what about the person who retires after superannuation?

Dr. B. V. KESKAR: That has been given in another amendment. It has been included.

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SHRI S MAHANTY. Thank you, then that solves my problem.

As I stated earlier, by and large this is a very welcome measure except that its provision for appointment of a minimum wage board, will result in delay Therefore, the apprehensions expressed by the working journalists is well justified In view of the specific recommendation of the Commission in regard to the minimum wage, a minimum national wage, I do not see why the hon. Minister should have taken into his head to appoint another wage board to go into this question

With these words, Sir, I commend this Bill

Shri S N MAZUMDAR (West Bengal): Mr Deputy Chairman, I have listened to the speech of my hon friend, Dr Keskar, but some of the points which he has requested us to consider have not at all satisfied us However, before coming to those points, I wish to make a few general observations.

Dr. Keskar has said that there is a human angle to this Bill, meaning thereby that the conditions of the working journalists and the help which this Bill is going to render to them My approach to this Bill is not conditioned by considerations of sympathy to the working journalists only but it is conditioned by a sense of importance which the working journalists have in the matter of the functioning of a truly democratic and free press in our country. From that consideration, I believe that Legislature particularly has a duty to the working journalists and it is for us to see how we shall be able to satisfactorily discharge that This Bill certainly is a result of the longstanding fight of the working journalists for which I take this opportunity to congratulate them. As a trade-unionist, I congratulate them in having taken to the path of tradeunionism, in having joined as the workers by the pen with the workers by the hand, they have taken to the path of struggle and by their successful and consistent struggle, they have succeeded in putting this piece of legislation on the anvil of the Legislature.

The hon Minister said that there had been a lot of delay. It is true and satisfied with the I am not at all reasons offered by the Government for this delay. We are not at all satisfied with this piecemeal approach adopted by the isolated Government as has been remarked by my hon, friend, Mr. Mahanty we discussed the recommendations of the Press Commission almost the entire Members of Parliament unanimously accepted the recommendations and commended to Government to act on them. Unfortunately, Government could not make up its mind for a long time; unfortunately the Government has not been able as yet to make up its mind and make an integrated approach to this problem. The hon Minister will say that it will be a very comprehensive piece of legislation, that it will have many complications and so on. He has referred in the other House to the Company Law but the Company Law has been passed. We had sufficient time before us to take an integrated view and the failure of the Government to make an integrated approach to this question is not merely due to complications It is open to suspicion that the pressure of the press barons is also acting upon the Government and making it hesitate That hesitation is reflected in this piece of legislation As has been pointed out by my hon. friend, Mr Mahanty, on the most important question, the question of the minimum wages, Government has taken a very hesitant attitude which has no justification. Listening to the arguments of Dr Keskar, it seemed to me that these were arguments of a person who wanted to eat the cake and have it too In breath he was saying that the Press Commission was not able to go into question fully so as to

national minimum wage and for its while on the statutory application, other hand he referred to the standards of living having risen and said that the minimum recommended by the Press Commission might be surpassed, that there might be a higher minimum. Now, Sir, a man of practical sense will say, "Let us have first the minimum which has already been recommended by an authoritative body and then let us try to raise it higher". However, that sort of an approach has not been accepted by him. He has referred to various difficulties and complications which might arise in other industries if a statutory minimum is applied to this industry. As regards the other industries also, I will say that the principle of fixing a national minimum should be accepted by the Government and should be proceeded with. It is no use talking about a socialistic pattern of society while refusing to take the necessary steps. However, I would not like to go into those considerations within the short time at my disposal. For the sake of this Bill, it should be clearly borne in mind that the newspaper industry is in a special position. The class of workers with whom we are dealing with at present is in a special position. As has been pointed out by the Press Commission and quoted by Mr. Mahanty, question of applying a statutory minimum should not be in the same technical or mechanical manner as in regard to the many other industries. The argument that the Press Commission has not gone into the question thoroughly does not hold water. He said that the minimum wage board will not take much time. It may not take much time if the Government desires so but we of the labour movement have not such a very happy experience about these boards. Even if the board does not take much time. we cannot be at all sure that recommendations of the Press Commission will be accepted. Moreover, why spend money on a work which has already been accomplished. The Press Commission has gone into every aspect of the question. It is not a

question of fixing the scales. True the Press Commission has not fixed the scales of pay but it is not a quesof fixing the scales of pay. Still, the Press Commission has made certain recommendations which fall far short of the demand made by the working journalists. After the labours of the Press Commission, after we have the recommendation of authoritative body whose recommendation has been consented to by the Parliament, I do not understand why Government is going away from that position. That is why, I say, that the hesitancy of the Government is reflected in the Bill itself.

Secondly, in the case of Standing Orders, Dr. Keskar has said that some of the amendments have dealt with the details and that we should here be concerned only with the principle. Therefore, he has relegated the question of the application of the Standing Orders to the details. We of the trade union movement know to our cost that it is not a matter of detail be cast aside in such a hearted manner. The Standing Orders that exist now have to be thoroughly overhauled. The Standing Orders that exist now in the different industries are being utilised by the employers against the movement and against the workers. There are many irrational things in them. There are provisions existing in some of the Standing Orders in the different industries that are repugnant to the spirit of the Constitution. An employer can dismiss a worker without any notice in gross misconduct and case of decision as to whether it is gross misconduct or not is left to the employer himself. There are this sort things in the Standing Orders. Therefore, we are urging upon the Government to come forward with a Bill amending the present Standing Orders Act and drafting a set of model standing orders. The model standing orders have been drafted as far as I know, but the Standing Orders Act has not been amended as yet. So, as the Sta. ding Orders Act at present stands, the exployers can only change

[Shri S. N. Mazumdar.] the standing orders whether they be satisfactory or unsatisfactory to the labourers. The hon. Minister says that there are so many difficulties and so many complications, but the complication in such cases, particularly in this case, is being created by dilatory tactics of the Government itself, maybe it is not due to the Minister for Information and Broadcasting, but surely I shall say it is due to the dilatoriness of the Ministry presided over by Mr. Khandubhai Desai, because the Standing Orders Act needs overhauling and it should be done immediately.

(Time bell rings)

Now, Sir, as you have rung the bell and as my time is very short I shall not be able to touch on some of the main points which I wanted to touch, but I propose to touch on them at the time of discussing the amendments, but I request you to give me one or two minutes and I shall finish.

Now, Sir, at least a minimum standard of security of service to the working journalist is necessary for the working of a really free press because we know that the press today is dominated by monopolists, by press barons who had nothing to do with journalism and who by sheer chance and by the strength of their purse have acquired domination of the press and have given a slant to the news, as has been commented upon very moderately by the Press Com-We know to our cost that mission. news regarding the struggle of the workers and peasants and middleclass employees is completely blacked out by the press owned by the monopolists. If the working journalists are assured of security of service and proper living conditions, they fight to see that, whatever may be the editorial policy, at least the news is objectively presented. Only one example and I am finishing. Sir, when the Congress Parliamentary Party discussed the recommendations of the Press Commission and accepted them, news went to some Calcutta papers. The editor of the paper

decided to put it in the back page and the journalists in that paper raised the question. At this he referred to another press lord over the phone and he replied, "You completely black it out instead of giving it on the back page". Then the matter taken up by the Working Journalists Federation and they said, "We shall then send telegrams to Members of Parliament saying that even this innocent piece of news is being blacked out" and then only it found a place though in a less prominent corner. In this way news is blacked out. So, the working journalists, if they are assured of certain conditions of service, they at least will be strengthened in their fight to see that news is presented objectively.

श्री बनारसी दास चतुर्वीदी (विनध्य प्रदेश) : श्रीमान् उपसभापति महोद्य, रामय बहुत कम हैं लीकन उसमें ही मुभे दो तीन बातें कहनी हैं । पहली बात यह हैं कि मिनिमम बंजेज बोर्ड के बार में इस समय पत्रकार संघ कोई भी समभाता करने के लिये बिल्कूल तेयार नहीं। डाक्टर केसकर साहब ने कहा और इस बात की मंजूर किया है कि देर हो गई हैं। लेकिन उन्हें यह जानना चाहिये कि यह मिनिमम वेज का मवाल पत्रकारों के सामने कम से कम १२, १३ वर्ष से हैं। पहले कानपूर में यह सवाल उठाया गया था। उसके बाद मराठी जनीलस्ट्स ने इसको नागपुर में उठाया । यह शायद सन् १९४४ की बात हैं। फिर पंजाब में लाहार में उठाया गया। उसके बाद आल इंडिया न्यूजपेपर एडीटर्स कांफ्रेंस में उठाया गया और उन्होंने इसके लिए एक कमेटी कायम की थी जिसका सदस्य होने का साँभाग्य मुर्भ भी प्राप्त हुआ था और में हिन्द्स्तान के भिन्न भिन्न भागों में इसके लिए घुमा भी था। लीकन सब से बडी मृश्किल हम लोगों के सामने यह थी कि हम लोगों ने तय तो कर दिया पर उस चीज को कार्य में परिणत कराने के लिए हमारं पास कोई साधन मौजूद नहीं थे। इस लिए केवल इतना भर कह दंने से कि दर हो गई हैं और इसके लिए हमें खेद हैं, डाक्टर केंसकर साहब अपने आप की

हससे बरी नहीं कर सकते। दंर थोड़ी नहीं हुई हैं, अगर वे दंखें तो बारह वर्ष से बेचार पत्रकारों का यह मामला अटका हुआ हैं।

इस मामले में एक बात और भी ध्यान दंने योग्य हैं और वह यह हैं कि जब से यह कमीशन कायम हुआ, बहुत से पंजीपित पत्रकारों ने विविद्यमाइजेशन की नीति से काम लिया हैं। हमसे पूछा जाता हैं कि उनके नाम गवर्नमेंट के पास क्यों नहीं आये। मेरा ख्याल हैं कि गवर्नमेंट के पास एंसी मशीनरी हैं और यदि नहीं हैं तो होनी चाहिये, जो इसका पता लगाये। वैंसे में एक एक करके २४ नाम आपको सुना सकता हूं जो इस प्रकार हैं:

- (९) मिस्टर विनय नारायण सिंहा, सीनियर असिस्टेंट एडिटर, सर्चलाइट, पटना, ६ अगस्त, १६४३ को बर्खास्त कर दिये गर्य थे।
- (२) मिस्टर लीलाधर त्रिवेदी, सीनियर सव-एडिटर, नवराष्ट्र, पटना, जो सात वर्ष काम कर चुके थे, वे आन दि गाउंड आफ इकोनामी बर्खाम्त कर दिये गर्य।
- (३) मिस्टर आर० पी० शर्मा, रिपोर्टर ।
- (४) मिस्टर रामनरंश पाठक, सब-एडिटर, राष्ट्रवाणी, पटना ।
- (४) मिस्टर के० चन्द्रशेखरन्, करेनपांडेंट आफ केरल कॉमुदी ।
- (६) य्० पी० के १७ जर्नीलस्ट्स विलागिंग ट् अमृत बाजार पित्रका, इलाहाबाद, लीडर, इलाहाबाद, और विशामित्र. कानपुर ।
- (७) मिस्टर परमानन्द गांधी ।
- (८) श्री कं० वी० पच्छीकर।
- (६) मिस्टर जी० जी० गोखले ।
- (९०) मिस्टर आर० एन० शास्त्री आँर नारायण दत्त, सब-एडिटर, प्रजातंत्र ।
- (११) अहमद हुसँन साहब ।

इस तरह से बीसों आदिमयों के मामले इस बीच में हुए हैं और यह हम लोगों को जानना चाहिये कि प्जीपित पत्रकारों में विकिटमाइजेशन की मनोवृत्ति आ रही हैं। उनमें कुछ लोगों ने गवाहियां दी थीं, इस लिए उनको बर्खास्त कर दिया गया।

डादटर केसकर साहब ने इस प्रोफेशन को आनरीबल कहा हैं। लीकन हम उम्मीद करते हैं कि हमार साथ उतनी सहान्भ्ति चाहिये जितने के हम हकदार हैं। आज से बीस वर्ष पहले लीग आफ नेशन्स ने यह बात मंजूर की थी कि यदि पत्रकारों के साथ सहान्भृति बर्ताव किया जाय और उनकी आर्थिक स्थिति ठीक रक्खी जाय तो वे अच्छी तरह से काम कर सकते हैं। तो यह मामला आज का नहीं हैं, कितने ही वर्षों से चला आ रहा हैं। मालूम एसा होता है कि जो हमाग श्रम विभाग है वह हमार स्चना तथा प्रसारण विभाग पर हावी हैं श्रम विभाग ही शायद हमार इस मार्ग में सब से अधिक बाधक हैं। इस लिए हम श्रम विभाग के माननीय मंत्री, श्री खंडूभाई दुंसाई, से सारी बात जानना चाहेंगे कि कहां तक वे हमार मार्ग में बाधक हैं अथवा उनको क्या क्या कठिनाइयां हमार' इस काम में एड रही हैं । जब तक उनसे सारी चीज माल्म न हो जाय तब तक इस बारं में पूरी पूरी बहस नहीं हो सकेगी। में इतना ही कहना चाहता हुं।

श्री कन्हें यालाल दाँ० वैद्य (मध्य भारत) : उपसभापित महोद्य, इस बिल का में हृद्य से समर्थन करता हूं और माननीय चतुर्वेदी जी ने अभी जो कृळ कहा है उसका भी में प्री तरह से समर्थन करता हूं।

हमारी सरकार ने प्रेस कमीशन को कायम करके जो एक क्रांतिकारी काम किया है वह एक इतिहास की वस्तु हैं। प्रेस कमीशन ने भी दिन्दुस्तान के विकर्ण जनीलस्ट्स के सुधार के वार में जो सुभाव दिये हैं वे भी वास्तव में बहुत ही क्रांनिकारी और एतिहासिक कदम हैं। जहां

श्री कन्हें यालाल दाँ० वेंद्य] तक माननीय मंत्री महोदय के भाषण का सम्बन्ध हैं उन्होंने अभी एक बहुत मर्ज की बात कही। यद्यीप यह बात ठीक है कि हर कानून को बनाते बक्त उसको रिटास्पीक्टव इफेक्ट दं दंना. पिछले दिनों के लिए उसको लाग् कर दंना, क्छ उचित नहीं होता है। लीकन कुछ कान्न एसे होते हैं जिनमें इस बात की व्यवस्था करना आवश्यक हो जाता है । जहां तक पत्रकारों सम्बन्ध में गुच्चूटी और दूसरे प्रश्न आते हैं हमें उनकी और विशेष ध्यान देना चाहिये । वे पत्र जो आज भी इस बिल के अन्तर्गत बड़ी पत्रों में नहीं आते हैं और छोट पत्रों में काउंट होते हैं उनके द्वारा पत्रकारों ने अपने जीवन को होम करके और अधिक से अधिक श्रम करके इस देश के स्वतंत्रता आन्दोलन में जबरदस्त काम किया और वे कभी किसी प्रकार के लालच में नहीं आये यंद्यीप जैसा कि मंत्री महौदय ने कहा कि व्यापक रूप में, व्यापार के रूप में और शोषण के रूप में जो वह वह पूंजीपीत पत्रों पर कब्जा किये हुये हैं. वे उनका उपयोग करते हैं। जैंसा कि आपने बताया कि बहुत सार पत्रों की जो दशा है, मंहगाई और काम करने की जो परिस्थितियां हैं उनके बार में कमीशन परी तरह से जांच नहीं कर सका इसीलये आवश्यक हो जाता है कि उसने मिनिमम वगरह के बार में जो सिफारिशों की हैं उनके लिये हम कुछ नये कदम उठायें। परन्तु जैसा कि चतुर्वेदी जी ने कहा कि यदि कान्न के द्वारा उसको अमली जामा पहनायेंगे तो जैसा कि आपने खुद स्वीकार किया हैं, छः महीने का समय हो चुका है और इसकी जो और व्यवस्थायें हैं उसके करने में भी काफी समय लग सकता है ंऔर पत्रकारों का भीवष्य एक पैचीदा स्थिति में पड सकता है। जहां तक छोट पत्रों का सम्बन्ध हैं उसके बार में मेरा यह कहना है कि छोट पत्रों की व्याख्या में आप किसको मानेंगे। आप छोट पत्रों की गणना में उनको मानेंगे जिनके अन्दर दो या चार आदमी काम करते हैं परन्त में आपको बताना चाहता हूं कि इस देश में एंसे छोट छोट पत्र मौजद हैं जिन्होंने कि लाखों

Provisions Bill, 1955 और करोडों की सम्पत्ति पेंदा की हैं और केवल दो. चार आदमियों से दानिक पत्र निकाल कर अपना काम निकालते हैं। जहां तक प्रान्तीय पत्रों का सम्बन्ध है वे आपकी जानकारी में हो सकते हैं लीकन पार्ट "बी" और पार्ट "सी" स्टंट्स में जो दें निक पत्र निकलते हैं उनको छोट पत्रों की श्रेणी में ही समभा जायेगा। ये छोट' छोट' दौनिक पत्र लाखों और करोड़ों रुपये कमाते हैं लीकन फिर भी उनके जनीलस्ट्रस को वेतन भी नहीं मिल पाता हैं। बं पत्र उन जनीलस्ट्स का प्रा प्रा उपयोग कर लेते हैं परन्त, न तो उनको समय पर वेतन देते हैं और न उनको इतना वेतन देते हैं कि वे अपने जीवन का निर्वाह किसी तरह से कर सकें। में एसे कई उदाहरण द सकता हूं जिनमें कि इन पंजीपतियां और शोषकां के कारण पत्रकारां को हार्ट फेल होने से टीबलों पर ही मर जाना पड़ा हैं या स्वय का शिकार होना पड़ा हैं। जिस्टिस राजाध्यक्ष जहां तक पत्रकारों की विकर्ण कंडीशंस में जा सकते थे गये और इसके लिये उन्होंने काफी समय भी दिया और बहुत विचार के बाद यह रिपोर्ट गवर्नमेंट को दी है तो फिर मेरी समभ में नहीं आता कि जो उन्होंने निश्चित सुभाव दिये हैं उन पर अमल करने में गवर्नमेंट को क्यों संकोच हो रहा है। उसकी तो उन पर अमल करने में कोई संकोच नहीं होना चाहिये। यह ठीक हैं कि गवर्नमेंट को सब प्रकार की स्थिति पर विचार करना होता है और जो बहुत सार हित हैं उन हितों को ध्यान में रखना पड़ता है और उनकी तरफ से जो बातें कही जाती हैं उन पर विचार करने का प्रश्न गवर्नमेंट के सामने होता है. परन्त जब हमने वेलफेयर स्टंट के अन्दर सोशलिस्ट पेंटर्न का ढांचा बनाने का निश्चत किया है तब में समकता हूं कि पत्रकार तो पहला व्यक्ति होना चाहिये जिसके विषय में आप मिनिमम वेज के सिद्धांत को स्वीकार करें। मिनिमम वेज के बारे में कमीशन ने अपनी रिपोर्ट के अन्तर्गत जो सुफाव दिया है उस स्भाव को मान कर यदि उनको उतना वेतन दंते हैं तो उनकी स्थिति में वास्तव में सूधार हो सकता हैं।

Working Journalists 1065 (Conditions of Service)

इस सम्बन्ध में मूफ्ते एक बात और कहनी हैं और वह यह हैं कि यदि आप उन स्कावों को रिटास्पेक्टिव इफेक्ट नहीं देंगे तो उसका परिणाम यह होगा कि उनके जीवन की जो समस्यायें हैं वे हल नहीं होंगी। यदि किसी पत्रकार ने किसी अखबार में अपना सारा जीवन लगा दिया है और वहां से एक या दी वर्ष में रिटायर होने वाला हैं और गवर्नमेंट इसको रिटार्स्पेक्टिव इफेक्ट नहीं दंती हैं तो उसका पीरणाम यह होगा कि उसको साल या दो साल की ग्रंचएटी का पैसा मिल जायेगा और उसकी समस्या हल नहीं होगी। यीद आप वास्तव में पत्रकारों के जीवन की समस्याओं को हल करने में तत्पर हैं तो आपको उसकी प्री सहायता करनी चाहियं ताकि वह अपने लिविंग स्टैंडर्ड को कायम रख सके और सोशीलस्ट पेंटर्न के समाज के अन्दर जिन्दा रह सके।

इस समय उठने का समय हो गया है इसलिये में समभाता हूं कि अच्छा हो कि आप मूभे कल थोड़ा सा समय द' द'।

श्री उपसभापीत : आपका टाइम हो गया हैं। You have already finished your time You finish your speech in minutes more.

श्री कन्हें यालाल दौं वेद्य : तीन मिनट में तो नहीं खत्म कर सक्गा। मुभे कल पांच मिनट ही बोलने का समय ट टीजियंगा।

MR. DEPUTY CHAIRMAN: All right. There is a message.

and Miscellaneous

Provisions Bill, 1955

MESSAGE FROM LOK SABHA

THE ABOLITION OF WHIPPING BILL. 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 30th November, 1955, agreed without any amendment to the Abolition of Whipping Bill, 1955 which was passed by Rajya Sabha at its sitting held on the 25th August, 1955."

MR. DEPUTY CHAIRMAN: House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at five minutes past five of the clock till eleven of the clock on Thursday the 1st December 1955.

Editor of Debates, Rejya Salda, Secretarias.